

Before Central Admn. Tribunal. O. A. No. 94/86

For ~~16-6-86~~ 25/6/86

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Mehsana

Stamp No.

Advocate Mr. R. J. Ogle.

Office Note, if any:
Mr. M. N. Patel

Prays for int. relief.

APPEAL
CIVIL APPLICATION No. 216 of 1986

(Under
(Art.) Act)
of the

Constitution of India

To be admitted to the File.

This day of 1986

Assistant Registrar

Court's Order

Heard Mr. Oza. The termination of the services of the applicant is stayed till 25-6-86.

The applicant to issue Notice

to the Respondent No. 3

to show cause as to why

the above order should

not be confirmed. Along

with the notice a copy of

this order should be sent.

Copy of the main application

need not be sent as I am told

that it has already been sent to

the Respondent.

At the request of
on behalf of Mr. Ogle,
adjourned to 16-7-86
for reply. Interim orders
to continue till then.

25-6-86.

B. C. L. (B. C. L. Leggill Jr.)
V.C.

12-6-86 (B. C. L. Leggill Jr.)

(3)

O.A. No. 94/86

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Member

16.7.86

This case was not shown in the cause list to-day. Mr. R.J. Oza, the learned Counsel for the applicant is present. However, ^{he} ~~has~~ reports that the case is fixed today. At the same time he requests that when Mr. M.N. Udani, the learned Counsel for the respondent is not present ~~then~~ it is not possible to proceed ^{with} the matter. Moreover, it is submitted by him that when the case is going to be adjourned, the interim relief should be continued. His request in this regard is considered and the case is adjourned to 6th August, 1986. In the meantime, the respondent to file their reply. Interim relief order to continue till further order.


(P.M. Joshi)
Member

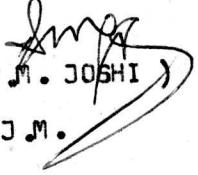

(P.H. Trivedi)
Vice Chairman

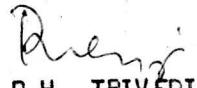
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2
O.A. N o. 94/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)

(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

In view of the joint pursis passed by the learned
counsel for the parties the case is adjourned to
29-9-1986.


(P.M. JOSHI)
J.M.


(P.H. TRIVEDI)
V.C.

1-8-86

3 X
2

O.A./94/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

29.9.'86

Learned advocate for the respondent files his reply with notice to the applicant. The learned advocate for the applicant applies for ~~amendment~~ amending application to-day. The learned advocate for the respondent has no objection for amendment. Registry to carry out amendment. The case is adjourned to 13th October, '86 for hearing. In the meantime, respondent, reply to the amended application if any and re-joinder by the applicant if any may be served on respective opposite parties before 7th October, '86.

P.H.

(P.H. TRIVEDI)
V.C.

J.M.

(P. M. JOSHI)
J.M.

30/9 pm;

84
O.A./94/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

13/10/86

The learned advocate for the applicant Mr. Oza is not available and the applicant reports that he has gone to the High Court. The case is adjourned to 16th October, '86 for hearing. The learned advocate for the respondent Mr. Udani is present and is informed.

Renu

(P.H. TRIVEDI)
V.C.

Joshi
(P.M. JOSHI)
J.M.

13/10pm;

(8) 5

O.A./94/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

16/10/86

Heard the learned advocate Mr. R.J. Oza for the applicant and Mr. Udani for the respondent. Learned advocate for the respondent has filed a reply regarding amendment to the application which is taken on record. Judgment deferred until 14th November, '86.

R. H. Trivedi
(P.H. TRIVEDI)
V.C.

J. M.
(P.M. JOSHI)
J.M.

17/10pm;

O.A.No. 94/86

CORAM : Hon'ble Mr. Birbelnath, Administrative Member.

Hon'ble Mr. P.M. Joshi, Judicial Member.

Mr. R.J. Oza, Advocate for the applicant.

Mr. M.N. Udani, Adv. for the respondents.

Dt: 14-11-1986.

Pronouncement of
The judgment is further deferred as Hon'ble Vice-
Chairman is on leave. The next date of pronouncement of
judgment will be notified on the Notice Board, when he
resumes his duties.

✓ 14/11/86
(BIRBALNATH)
ADMINISTRATIVE MEMBER


(P.M. JOSHI)
JUDICIAL MEMBER